

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

APPEAL/48(KB)2024
IA(COMPANIES.ACT)/142(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD JULY 2024

IN THE MATTER OF	DOUGLAS FRASER(INDIA) PRIVATE LIMITED VS WOODLANDS MULTISPECIALITY HOSPITAL LIMITED
UNDER SECTION	SEC. 58(3) SEC. 59 SEC. 213 APPLICATION UNDER ANY OTHER PROVISIONS RULE 11 OF NCLT SEC 425

Appearance (via video conferencing/physically)

Mr. D. N. Sharma, Adv.] For the Respondent No. 1
Mr. Yash Singhi, Adv.]
Ms. Mahima Cholera, Adv.]

Mr. Shaunak Mitra, Adv.] For the Respondent No. 2
Mr. Dripto Majumder, Adv.]

Mr. Rishav Banerjee, Adv.] For the Respondent Nos. 4 & 5
Mr. Srinjoy Bhattacharya, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the respondents present.
2. Reply affidavit be filed by all the respondents, where the reply affidavit should disclose all the facts and information that have been asked for, be furnished before us within a period of two weeks.
3. List this matter for further consideration on **22.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**